



2026:AHC:47976

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3247 of 2026

Anil Kumar

.....Petitioner(s)

Versus

State Of Up And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashwani Kumar Soni, Shubham Pal
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Ashwani Kumar Soni, learned counsel for the writ petitioner and Sri Manish Kumar, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was appointed on compassionate ground on a Group-D post on 01.09.1991. The writ petitioner claims grant of ACP post completion of the required number of years from the date of his appointment, however he has been granted the benefit of ACP from 2012-13 in the year 2022.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

March 10, 2026

N.S.Rathour

(Vikas Budhwar,J.)